

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION

THE 22nd July 17

No. 160 A: In exercise of the powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court has been pleased to confer upon the Officers, named in Column No. 2 of the table given below, the powers of a Judicial Magistrate of the 1st Class for the District noted against their names in Column No. 3 of the table.

Further, in exercise of the powers conferred under Sub Section (2) of Section 12 of the Criminal Procedure Code, the Officers named in Column No.2 are also appointed as Additional Chief Judicial Magistrate for the District mentioned against their names and to vest them with all the powers of a Chief Judicial Magistrate under the Criminal Procedure Code, 1973 (Act 2 of 1974), or under any other law for the time being in force as the High Court may direct, which they will exercise only in the District/Subdivision mentioned against their names in Column No.4.

Sl. No.	Name of the Officers with designation and present place of posting.	Name of the District	Name of the Subdivision
1	2	3	4
1	Sri Debashish Mohapatra, Under Secretary-cum-Deputy Legal Remembrancer, Law (J) Department, Ranchi [Under orders of transfer and posting at Bokaro as Civil Judge (Sr. Division)]	Bokaro	Bokaro
2	Sri Sailendra Kumar, Civil Judge (Senior Division)-cum-J.M., Dhanbad [Under orders of transfer and posting at Jamtara as Civil Judge (Sr. Division)]	Jamtara	Jamtara

Yours faithfully,
Sd/-Rajesh Kumar Vaish
Registrar General I/c

Memo. No. /Apptt. Dated Ranchi, the th July, 2017

Copy forwarded to the Central Project Co-ordinator, e-Courts Project I/c, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

Sd/- Rajesh Kumar Vaish
Registrar General I/c

Memo. No. /Apptt. Dated Ranchi, the th July, 2017

Copy forwarded to the Judicial Commissioner, Ranchi and the Principal District & Sessions Judges, Bokaro, Jamtara & Dhanbad for information and communication to the Officers concerned.


Sd/- Rajesh Kumar Vaish
Registrar General I/c

Memo. No. 3296 /Apptt. Dated Ranchi, the 22nd July, 2017

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Government of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E),


22-07-17

Jharkhand, Ranchi / O/o the Registrar General/ the Registrar (Vigilance) , O/o the Registrar (Administration) I/c, the Registrar (Establishment), the Central Project Co-ordinator , e-Courts Project, I/c, the I/c PPS to Hon'ble the Acting Chief Justice ...High Court of Jharkhand, Ranchi / Dy. Commissioners and Superintendent of Police of the concerned Districts for information and necessary action.



22.07.17

Registrar General I/c

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION

THE 22nd July 17

No. 161 A : The Civil Judges (Senior Division) named in Column No. (2) of the table given below are appointed as Civil Judges (Senior Division)-I in the Judgeships to be stationed ordinarily at the places mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judges (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officers concerned unless they are published in the Jharkhand Gazette or the District Gazette.

Sl. No.	Name of the Officers with Designation and present place of posting (with judgeship) [UOT/UOP, if any]	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer	Special powers with which the officer is vested at the new station.
(1)	(2)	(3)	(4)
1.	Sri Debashish Mohapatra, Under Secretary-cum-Deputy Legal Remembrancer, Law (J) Department, Ranchi [Under orders of transfer and posting at Bokaro as Civil Judge (Sr. Division)]	a) Civil Judge (Sr. Division) b) Bokaro c) Bokaro	S.C.C. powers of Rs.1500/- within the local limits of Bokaro Munsifi
2.	Sri Sailendra Kumar, Civil Judge (Senior Division)-cum-J.M., Dhanbad [Under orders of transfer and posting at Jamtara as Civil Judge (Sr. Division)]	a) Civil Judge (Sr. Division) b) Jamtara c) Jamtara	XXXXXXXX

Yours faithfully,
Sd/-(Rajesh Kumar Vaish)
Registrar General I/c

Memo. No. /Apptt. Dated Ranchi, the 22nd July, 2017

Copy forwarded to the Central Project Co-ordinator, e-Courts Project I/c, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in e-Gazette.

Sd/- Rajesh Kumar Vaish
Registrar General I/c


Memo. No. 3299 /Apptt. Dated Ranchi, the 22nd July, 2017

Copy forwarded to the concerned Principal District & Sessions Judges for information and communication to the Officers concerned.

The concerned Principal District & Sessions Judges are requested to see that the notification is published in the District Gazette within the time prescribed as per Court's letter No.7988-8020 dated 11.06.1986.

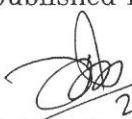
Sd/- Rajesh Kumar Vaish
Registrar General I/c

Memo. No. 3299 /apptt. Dated Ranchi, the 22nd July, 2017


22-07-17

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Government of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / the Central Project Co-ordinator , e-Courts Project, I/c, High Court of Jharkhand / the Dy. Commissioners of the concerned District for information and necessary action.

(The Dy. Commissioner is requested to get the notification published in the District Gazette within a fortnight from the receipt of this order).


22.07.17
Registrar General I/c

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 22ND JULY, 2017

No. 162 A: In exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the High Court has been pleased to confer the powers of Judicial Magistrate 1st class upon Sri Sachindra Birua, Civil Judge (Senior Division))-I-cum-A.C.J.M.-cum-Secretary, DLSA, Bokaro [under orders of transfer to Deoghar] at Deoghar.

Further, the Principal District and Sessions Judge, Deoghar is hereby directed to use his own discretionary powers in distributing judicial works to Sri Sachindra Birua.

By Order of the Court,

Sd/- Rajesh Kumar Vaish

Registrar General I/c

Memo No. _____ /Apptt

Dated Ranchi the July, 2017

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- Rajesh Kumar Vaish

Registrar General I/c

Memo No. 3303 /Apptt

Dated Ranchi the 22nd July, 2017

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the O/o I/c Registrar General/ the Registrar (Vigilance) / the Registrar (Administration) / the Registrar (Establishment) / P.P.S. I/c to the Hon'ble the Acting Chief Justice / the CPC I/c & I/c NIC Cellof High Court of Jharkhand, Ranchi / the concerned Principal District & Sessions Judges for information and (communication to the Officers concerned).

() – For concerned PDJs


22-07-17
Registrar General I/c